

(2) (7)
CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 358/2000
in
O.A. NO. 1584/1999

New Delhi this the 9th day of November, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

S.C. Bajaj S/O Devi Das,
R/O Flat No. 19, Pocket-I,
"G" Block, Naraina,
New Delhi.

... Applicant

(By Shri S.S.Tiwari, Advocate)

-versus-

1. Shri Arvind Verma, Secretary,
Department of Chemicals & Petrochemicals,
Shastri Bhawan, New Delhi.
2. Shri B.B.Tandon, Secretary,
Ministry of Personnel & Training,
North Block, New Delhi. ... Respondents

(By Shri Mohar Singh, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Non-compliance of an order passed by this Tribunal on 21.2.2000 in OA Nos. 2626/1996 and 1584/1996 is made the basis of the present contempt petition. Aforesaid order has been carried by the respondents to the High Court and by an order passed on 17.7.2000 notices have been directed to be issued in the writ petition being CWP No. 3367/2000 and an interim order to maintain status quo with regard to service of the applicant herein has been issued. In the circumstances, no case is made out for contempt.

2. Present contempt petition, in the circumstances is rejected.


(S.A.T.Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

/as/